

uplinked from foreign countries, have been issued. Further, applications for uplinking/downlinking of approximately 340 TV channels are at various stages of scrutiny which also include inter-Ministerial comments/clearances.

(d) In terms of the Uplinking/Downlinking guidelines of this Ministry, processing fee of Rs. 10,000/- is required to be paid with the application for uplinking/downlinking permission. In addition, the details of fee payable under uplinking/downlinking guidelines are as below:—

A. Uplinking Fee for 10 years : Rs. 5.00 lakh

B. Downlinking:

(a) Registration of the company under downlinking : Rs. 5.00 lakh

(b) Downlinking registration of Channel for 5 years : Rs. 5.00 lakhs

(c) Annual Renewal fee for downlinking : Rs. 1.00 lakh

All the companies permitted to uplink/downlink TV channels under the extant guidelines have paid the required fee since the notification of these guidelines.

Committee on film piracy

2855. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Committee set upto go into the question of film piracy, etc. has submitted its report;

(b) if so, the salient features of the recommendations made by the Committee; and

(c) whether Government has examined the above recommendations and if so, its reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) Yes, Sir.

(b) and (c) Some of the major recommendations of the Committee include carrying out effective and all encompassing multi-media campaign involving all the relevant stakeholders, upscaling of the level of sensitization of the official machinery mandated to implement Copyright Act, simultaneous or near simultaneous release of films across platforms, geographies and formats, conversion of traditional cinema theatres into digital ones, lowering of prices of genuine DVDs, and theatre owners to ensure that camcording does not take place inside a cinema theatre. The detailed recommendations of the Committee are available at Ministry of Information and Broadcasting's website

www.mib.nic.in. For effective implementation of these recommendations, both private and Government sector should work in tandem. Therefore, the Committee's recommendations have been sent to the relevant Ministries/Departments of the Central Government, State Governments, film federations, film exporters association, film producers association, etc. for implementation.

Irregularities in FM Gold

†2856. SHRIMATI MAYA SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any irregularities have been committed by the Prasar Bharati in awarding contract of FM Gold's frequency to a British company during the Commonwealth Games;

(b) whether it is a fact that the frequency of popular FM Gold, started in 2001, was changed without necessary approval; and

(c) whether any case of providing benefit to the above British company has come to light?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Advertisements in Parvat Jana

†2857. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the departments alongwith the number of advertisements given by each department at commercial rates to 'Parvat Jana' magazine published from Uttarakhand during the last two years; and

(b) whether the magazine is recognized by DAVP and other Government agencies for advertising at commercial rates?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) The details are being collected and will be laid on the Table of the House.

(b) No, Sir. The magazine 'Parvat Jana' is not on the panel of the Directorate of Advertising and Visual Publicity (DAVP). However, the information in respect of other Government Departments, is being collected.

†Original notice of the question was received in Hindi.